

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21183/2005

(From the judgement and order dated 30/08/2005 in LPA No. 596/2003 of The
HIGH COURT OF DELHI AT N. DELHI)

AGGARWAL & MODI ENTERPRISES PVT.LTD.&ANR

Petitioner(s)

VERSUS

NEW DELHI MUNICIPAL COUNCIL

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment, permission to
file lengthy list of dates and prayer for interim relief)

Date: 17/04/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr. Ashok H. Desai, Sr.Adv.

Mr. Vishnu Mehra,Adv.

Mr. Mahesh Agarwal,Adv.

Mr. Rishi Agrawala,Adv.

Mr. Gaurav Goel,Adv.

Mr. Varun Mathur,Adv.

Mr. E.C. Agrawala,Adv.

For Respondent(s)

Mr. Arun Jaaitely, Sr.Adv.

Mr. Rakesh Kumar Khanna, Sr.Adv.

Dr. Rashmi Khanna,Adv.

Mrs. Anjna Gosian,Adv.

Ms. Jhanvi Wohra,Adv.

Mrs. Shailja Sinha,Adv.

Mr. Surya Kant,Adv.

UPON hearing counsel the Court made the following

O R D E R

Instead of dealing with the interim matters, it would be

appropriate to hear the special leave petition.

List this matter on 09.05.2007 before the same Bench as it is a part-heard matter.

(Neena Verma)

Court Master

(Madhu Saxena)

Court Master